

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (Cr.) No.258 of 2018**

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Pradeep Kumar Sahu, aged about 28 years, S/o Late Moti Lal Sahu, R/o  
Dhipatoli, Pundag, P.O. Pundag, P.S. Jagarnathpur, District Ranchi

.... .... .... Petitioner

Versus

1. The State of Jharkhand
2. The Deputy Commissioner, Ranchi, P.O. Ranchi, P.S. Ranchi,  
District Ranchi
3. The Senior Superintendent of Police, Ranchi, P.O. Ranchi, P.S. Ranchi,  
District Ranchi
4. The Circle Officer, Nagari Anchal, P.O. Nagari, P.S. Nagari,  
District Ranchi
5. The Officer-in-Charge, Jagarnathpur Police Station, P.O. Hatia, P.S.  
Jagarnathpur, District Ranchi
6. Smt. Rupa Bhattacharya W/o Late Gautam Bhattacharya, R/o 2002, F.  
Haramu Ground, East, Haramu Colony, Ranchi, P.O. Haramu Housing  
Colony, P.S. Argora, District Ranchi

.... .... .... Respondents

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Ajay Kumar Singh, Advocate  
For the Respondents : Mr. Suresh Kumar, S.C. (L&C)-II

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**06/25.03.2021** Heard Mr. Ajay Kumar Singh, learned counsel for the petitioner and  
Mr. Suresh Kumar, learned counsel for the respondent-State.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Defects are ignored.

Mr. Ajay Kumar Singh, learned counsel appearing for the petitioner seeks permission to withdraw this writ petition.

Permission is accorded.

Accordingly, instant criminal writ petition is dismissed as withdrawn.

**(Sanjay Kumar Dwivedi, J.)**

Anit